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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION No. 996/96

DATE OF ORDER : 16-8-96.

Between :-

1. V. Adinarayana Reddy
2. Bade Suresh Babji
3. V. Durga Prasad
4. N. Subhasilas
5. M. Radha Krishna Rao
6. K. Vijaya Kumar

... Applicants

And

1. Sr. Divisional Personnel Officer,  
SC Railways, Vijayawada Division,  
Vijayawada, Krishna District.
2. Divisional Railway Manager,  
SC Railway, Vijayawada Division,  
Vijayawada, Krishna District.
3. General Manager, SC Railway,  
Rail Nilayam, Secunderabad.

... Respondents

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Counsel for the Applicants : Shri B. Narasimha Sarma

Counsel for the Respondents : Shri P. Siva Reddy, CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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(Oral Orders per Hon'ble Shri R. Rangarajan, Member (A)).

There are six applicants in this O.A. They Applicants 1 and 2 came to Vijayawada Division on request transfer from Hubli Division. Applicants 3 and 4 came to Vijayawada Division from Guntakal Division whereas applicants 5 and 6 came to Vijayawada Division from Hyderabad Division. Their dates of joining in Bejawada Division and their pay fixation in the grade of Rs.330-560/1200-2040 when they joined in the grade of Rs.1200-2040 in that division is shown in Annexure-I statement. The pay they were drawing in the grade of Rs.330-560 and Rs.1200-2040 are also shown in that statement. It is further stated that applicants 4 and 6 who were joined in Vijayawada Division as ASMs in the scale of Rs.1200-2040 on request transfer, later switched over to the cadre of senior clerk and Goods Guard respectively. Applicant No.5 is yet to be promoted to the grade of Rs.1400-2300 in Vijayawada Division.

2. The applicants submitted representations at Annexures-XII, XIII, XIV, XV, XVI and XVII for protecting their pay which they were drawing in the erstwhile division while joining in Vijayawada Division in the grade of Rs.1200-2040. It is further ~~amused~~ averred that these representations are yet to be replied.

3. In the above circumstances this O.A. is filed praying for a direction to the Respondent No.2 to fix their pay in accordance with Rule 1313 of IREC Vol.II on the similar to the direction given in OA 1252/94 on the file of this Bench.

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4. In a similar OA No.713/96, it was directed by this Tribunal by the judgement dt.7-8-96 to dispose of the pending representations in the case of the applicants therein. As the applicants in this O.A. have also submitted their representations and as their representations are still pending, a direction to dispose of the representations of the applicants in accordance with the Law will meet the ends of justice.

5. In the result, the following direction is given :-

"Respondent No.2 should dispose of the representations of the applicants enclosed as Annexures XII, XIII, XIV, XV, XVI and XVII to the OA in accordance with the Law taking due note of Rule 1313 of IREC Vol.II and also taking due note of the directions given in OA 1252/94 on the file of this Bench."

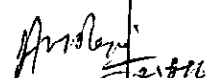
6. Time for compliance is three months from the date of receipt of a copy of this order. In case the applicants gets a favourable decision from the Respondent No.2, they are entitled for the arrears only with effect from 22-7-95 (This OA was filed on 22-7-96).

7. O.A. is ordered accordingly at the admission stage itself. No order as to costs.

  
(R.RANGARAJAN)  
Member (A)

Dated: 16th August, 1996.  
Dictated in Open Court.

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D. R. (S)

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O.A.NO.996/96

Copy to:

1. Senior Divisional Personnel Officer,  
South Central Railway,  
Vijayawada Division,  
Vijayawada, Krishna District.
2. Divisional Railway Manager,  
South Central Railway,  
Vijayawada Division,  
Vijayawada, Krishna District.
3. General Manager,  
South Central Railway,  
Railnilayam,  
Secunderabad.
4. One copy to Mr.B.Narasimha Rao, Advocate,  
CAT,Hyderabad.
5. One copy to Mr.P.Siva Reddy, CGSC,  
CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

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*Give*  
*0986/96*

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).

DATED: 16/8/96

ORDER/JUDGEMENT  
O.A. NO./R.A./C.P. No.

in.  
O.A. NO. 986/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

*Copy*  
*A/w copy of A with entire*  
*material papers to R-2*  
*No Spare Copy*

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal अवकाश/DESPATCH 28 AUG 1996 हस्ताक्षर आम्बाला
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